

**Central Administrative Tribunal
Madras Bench**

OA 310/00169/2020 & MA 310/00077/2020

Dated Tuesday the 04th day of February Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. S. Rabaideen
2. I. Palanikumar
3. S. Narayanan
4. R. Kavitha
5. D. Senthilvelan
6. M.P.P. Karthikeyan
7. M. Muthukumar ...Applicants

(By Advocate M/s. R. Malaichamy)

Vs

1. Union of India,
Rep. by the Secretary
Ministry of Communications
Department of Posts
Dak Bhawan, Sansad Marg
New Delhi – 110 001.

2. The Chief Postmaster General
Tamil Nadu Circle
Anna Salai
Chennai 600 002.

3. The Senior Superintendent of Post Offices
Madurai Division
Madurai – 625 002.

4. The Senior Superintendent of Post Offices
Kanyakumari Division

Nagercoil – 629 001.

5. The Senior Superintendent of Post Offices
Thanjavur Division
Thanjavur – 613 001.

.....Respondents

(By Advocate Mr. M. Kishore Kumar)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 77/2020 filed for joining the applicants together and filing single Original Application is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To direct the respondents to count the services rendered by the applicants from the date of approval of their appointment or from the date of the training given to them for all purpose including pension and other monetary benefits at par with their junior (RRR) candidates appointed in the year 2010 and thereafter for which these applicants made individual representations A-1 to A-7; and

ii. To Pass such further or other orders”

3. When the matter came up for consideration, learned counsel for the applicants submit that the applicants are RRR candidates and appointed on compassionate grounds before the years 1998 & 1999 without the benefit of service rendered from the date of approval till regular appointment. The grievance of the applicants is that the RRR candidates who were juniors to the applicants herein appointed after the year 2010 got regularisation of their service from the date of their approval and became senior to these applicants. In this regard, the applicants have given their representations produced as Annexures A1 to A7 which are pending for consideration. He submits that the applicants will be satisfied if their representations are disposed of in the light of order passed in OA 185/2011

within a time limit stipulated by this Tribunal.

4. Mr. M. Kishore Kumar takes notice for the respondents and submits that he has no objection in disposing of the representation of the applicants pending before the competent authority.

5. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A1 to A7 representation of the applicants in the light of the order passed in OA 185/2011 if it applies to the facts of this case and in accordance with law and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.**

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

04.02.2020

(P. Madhavan)
Member (J)